Simplification of rules for attracting foreign investment

-1413. SHRI T. VENKATRAM REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have asked the State Goveri -ments for simplification of rules and procedures for attracting more foreign investment;

(b) if so, the details thereof; and

(c) the steps take_n by the State Governments in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SMT. KRISHNA SAHI): (a) to (c) Yes, Sir. Right *n>m the announcement of the New Industrial Policy in July 1991, the Central Government has been requesting the States to simplify procedures and provide an investor-friendly environment for attracting both foreign and domestic investment. Additionally, this matter has also been take_n up in various conferences and meetings with State Industries Ministers and senior officers. Pursuant to this, some States have already set-up Single Window Agencies for granting various approvals at the State level.

In addition to this, the Central Government had set-up a Working Group to evolve strategies relating to investment promotions and had also constituted a Committee to suggest simplification of procedures of various approvals of industrial projects st the State level. The report of the latter committee ha_s been recie-ved and its recommendations have been communicated to the State Governments for implementation.

Allowances to Chief Executives for visit abroad

1414. SHRI S. AUSTIN; SHRI V. RAJAN CHELLAPPA:

Will the PRIME MINISTER be pleased t^o state;

(a) the details of the current scale of per diem and entertainment allowances admissible in foreign exchange for Chief Executives and other functionaries for their visits abroad;

(b) whether Government propose to raise these allowances in view of the inflation in the foreign countries;

(c) if so, the details thereof; and

(cl) if not, the reason_s therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SMT. KRISHNA SAHI): (a) The current scale of per diem allowance admissible to Chief Executives and other functionaries for their visits abroad is at a rate not exceeding US \$ 500 and US % 358, respectively The entertainment allowance admissible to t^e Chief Executives and other functionaries per trip is US \$ 5000 and Us \$ 2000, respectively.

(b) to (d) The pe_r diem allowoiuc has been revised recently. There is no proposal at present to increaw; the entertainment allowance as the amount admissible is considered adequate. The Companies are, however free to approach RBI with requests for additional amount for entertainment expenses which are examined on merits.

बिहार में चीनी उद्योगों का पुनः चालू किया जाना

1415. श्री नागमणिः क्या प्रधान संबी यह बताने की क्रुपा करेंगे किः

(क) क्या सरकार डारा विहार की सैंकड़ों बन्द एवं रुग्ण चीनी मिलों घौर पटसन मिलों तथा अन्य उद्योगों को पुनः चालू कराने एवं सुधारने हेतु कोई कार्य योजना बनाई गई है या बनाये जाने का प्रस्ताव है ;

(ख) यदि हां, तो तत्संबंधी क्यौरा क्या है ; ग्रौर 227 Written /4«swe«

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

उद्योग मंत्रालय में राज्य मंती (जीमती চ্ৰজ/ कृष्णा साही): (क) से (ग) कमजोर औद्योगिक एककों (बन्द एकको सहित) जिन्हें पुनरुज्जीवन के लिए संभावित रूप ले जीव्य समझा गया के संबंध से प्तरज्जीवन पैकेजों को सैयार करने/कार्यान्वयन करने के संबंध में भारतीय रिजव बैंक द्वारा विस्तत दिला-निर्देश जारी किए गए हैं। स्मन/कमजोर एकका तथा उन एककों के बारे में जिन्हें पूरी तरह. वाणिविवक साम्रार पर जोव्य गावा गया, के संबंध में विसीध संस्थानी/बेंगी वारा जीव्यता प्रध्ययन किए जाते हैं। पुनरुज्जीवन पैकेज में अन्य बातों के साथ-साथ बैंकों और वित्तीय संस्थानों की मौजुदा देनदारियों को चरणबद्ध रूप में उन्हें पुन: प्रदायगी के लिए बढाई गयी चवछि में धनराणि देने, ज्याज रियायतों, नये सावधिक ऋणों की मंजूरी और नयी कार्यणील पूंजी संबंधी सुविधांग्रों का प्रावधान है गहां तक गैर लघ उत्तोग रुग्प औद्योगिक कंपनियों का संबंध है लग्ण झौद्योगिक कंपनी (विशेष उपबन्ध) अधिनियम, 1985 के अधीन गठित एक अर्थ न्यासिक निकाय धौद्योगिक ग्रौर वित्तीय पुननिर्माण बोर्ड (बी०प्राई एफ०ग्रार०) जो निवारक, सुधारात्मक, उपचारात्मक और ग्रन्थ उपायों के लिए ग्रावण्यक कार्रवाई करने का और ऐसे उपायों को गीध्रता से नाग करने का ग्राधिकार दिया गया है। ये उपाय बिहार सहित पूरे लेश में चीनी ग्रीर पटसन क्षेत्र सहित सभी ज़कार के एककों के लिए लाग् हैं।

I Development of industnaly ttacKwara districts

1416- SHRI IQBAL SINGH: WW the PRIME MINISTER be pleased to state;

(a) the numbers of districts of the country, particularly in Punjab, which have been declared as industrially backward districts;

(b) the details thereof, Distnet-Wise and State-wise; and

<c) what is the financial assistance so far provided by Central Government far their industrial develop-at during the last three years arjd the amount spent out of it during this period?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY ,'SMT. KRISHNA SAHI); (a) and (b) A list showing Centrally declared backward districts State-wise is given in statement. (See befc v) However, this list is presently under

vision in the Deptt. of Revenue in the Ministry of Finance. The revised li;t as and when completed would ii $!aid o_n$ the Table of the House,

(c) The Central Investment Sub sidy Scheme which was discontinu ed, we. f. 30.09.1988 worked on re. imbursement basis by Centr*; after disbuisement of subsidy j.o industrial units toy the State. Under this Scheme an amount of Rs. 1.53 crores was disbursed as spillover of claims from the Sta $\$ and has been reim bursed to the State in the iast 3 years.

Besides under the New Growth Centre Scheme announced in 1988 under which State of Punjab has toeen allotted 2 centres at Bhatinda and Pathankat. The Central assistance released so far under this Scheme has been Rs. 7.00 crores arid Rs. 2.74 crore_E for Bhatinda and Pathankot respectively.